

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH.
REGIONAL BENCH, COURT NO. 1**

EXCISE APPEAL NO. 2842 of 2011

[Arising out of Order-in-Appeal No. 117-119/CE/Appeal/CHD-II/2011 dated 17.08.2011 passed by the Commissioner(Appeals), Central Excise and Customs, Chandigarh]

M/s Nectar Lifesciences Ltd. (Unit-II)

...Appellant

Village Saidpura, Barwala Road,
Derabassi-140 507.

Versus

Commissioner of Central Excise

...Respondent

Plot No. 19, Central Revenue Building,
Sector 17-C, Chandigarh.

Appearance:

Shri Sudhir Malhotra, Advocate for the appellant.

Ms. Amita Gupta, Authorised Representative for the respondent.

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P ANJANI KUMAR, MEMBER (TECHNICAL)

Date of Hearing: 07.07.2025

Date of Decision: 31.07.2025

BINU TAMTA:

The appeal is, accordingly allowed. For order, see order of date in
Excise Appeal No.2840 of 2011.

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**